



भारतीय रिज़र्व बैंक/ Reserve Bank of India

संपदा विभाग/ Estate Department

हैदराबाद/ Hyderabad

Part-I

**भारतीय रिज़र्व बैंक, हैदराबाद के कार्यालय भवन एवं आवासीय परिसर का विद्युत
सुरक्षा ऑडिट कराने हेतु निविदा**

**Tender for Conducting Electrical Safety Audit of Bank's Office
Building and Residential Premises at Reserve Bank of India
Hyderabad**

Name of the Tenderer: _____

Address: _____

Date of Notice for Inviting Tender	: October 15, 2024
Date and Time of Pre-Bid Meeting	: November 05, 2024 at 11:00 hrs
Date of closing of tender for submission	: November 14, 2024 up to 14:00 hrs
Date & time of opening of Part I	: November 14, 2024 at 15:00 hrs
Date of opening of Part-II	: Shall be decided on scrutiny of Part I and shall be intimated to the eligible bidders

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खंड 1 /Section I

निविदा फार्म /Form of Tender

स्थान/Place _____

दिनांक /Date _____

क्षेत्रीय निदेशक/The Regional Director
भारतीय रिज़र्व बैंक/ Reserve Bank of India,
संपदा विभाग/ Estate Department
6-1-56, सैफाबाद/6-1-56, Saifabad,
हैदराबाद/ Hyderabad-500004

महोदय/ Dear Sir

इसमें इसके पश्चात ज्ञापन में विनिर्दिष्ट कार्यों से संबंधित विनिर्देशनों, डिजाइनों और मात्राओं की अनुसूची की जांच कर और उक्त ज्ञापन में विनिर्दिष्ट कार्य-स्थल देखकर एवं जांचकर तथा निविदा को प्रभावित करनेवाली तत्संबंधी अपेक्षित जानकारी प्राप्त कर, मैं / हम एतद्वारा उक्त ज्ञापन में विनिर्दिष्ट समय के भीतर, संलग्न की गई मात्राओं की अनुसूची में उल्लिखित दरों पर निविदा में दिए गए करार के अंतर्नियमों, संविदादारों के लिए विशेष अनुदेशों, संविदादारों को सामान्य अनुदेश तथा विशेष शर्तों, शर्तों मात्राओं की अनुसूची एवं संविदा की शर्तों में लिखित रूप में दिए गए विनिर्देशनों, डाटा शीट और मात्राओं की अनुसूची और इसके लिये उपलब्ध करायी गयी सामग्रियों के साथ तथा अन्य सभी मामलों में ऐसी शर्तों के अनुसार जहाँ तक वे लागू हों, उक्त ज्ञापन में विनिर्दिष्ट कार्य को निष्पादित करने का प्रस्ताव रखता हूँ/ रखते हैं।

We have carefully examined the specifications, designs and schedule of quantities relating to the works specified in the memorandum hereinafter set out and have visited and examined the installation site of the works specified in the said memorandum and having acquired the requisite information relating thereto as affecting the tender. We hereby offer to execute the works specified in the said memorandum within the time specified in the said memorandum at the rates mentioned in the attached Schedule of Quantities and in accordance in all respects with specifications, designs and instructions in writing referred to in articles of agreement, general instructions to the tenderers and special conditions, conditions hereinbefore referred to, specifications, data sheet and schedule of quantities and with such materials as are provided for, by and in all other respects, in accordance with such conditions so far as they may be applicable.

ज्ञापन/ MEMORANDUM

1.	कार्य का विवरण /Description of work	भारतीय रिज़र्व बैंक, हैदराबाद के कार्यालय भवन एवं आवासीय परिसर का विद्युत सुरक्षा ऑडिट Electrical Safety Audit of Bank's Office Building and Residential Premises at Reserve Bank of India, Hyderabad
2.	अनुमानित लागत /Estimated cost	₹1,50,000/- (जीएसटी सहित) ₹1,50,000/- (Inclusive of GST)
3.	बयाना जमा राशि (ईएमडी)/ Earnest money deposit	₹3000/- प्रत्येक बोलीदाता द्वारा जमा किया जाना है। हालांकि, सूक्ष्म और लघु उद्यमों (एमएसई) को उद्यम पंजीकरण प्रमाणपत्र (उद्योग आधार ज्ञापन) जमा करने के अधीन ईएमडी राशि जमा करने से छूट दी गई है। ₹3000/- to be submitted by each bidder. However, Micro and Small Enterprises (MSEs) are exempted from submission of EMD amount subject to submission of Udyam Registration Certificate (Udyog Aadhar Memorandum).
4.	भुगतान की शर्तें /Terms of payment	वाणिज्यिक शर्तों के खंड 11 के अनुसार। As per clause 11 of Commercial Conditions.
5.	कार्य पूरा करने का समय /Time allowed for completion of work	कार्य आदेश जारी करने की दिनांक के दसवें दिन से 04 सप्ताह 04 weeks from tenth day of the date of work order.

- हम इससे भी सहमत हैं कि निविदा खोलने की दिनांक से हमारी निविदा 90 दिनों तक बैंक के लिए स्वीकार करने के लिए वैध रहेगी और वैधता की यह अवधि बैंक और हमारे बीच लिखित आपसी सहमति के बाद बढ़ाई जा सकती है।

We also agree that our tender will remain valid for acceptance by the Bank for 90 days from the date of opening of Part I of the tender and this period of validity can be extended for such period as may be mutually agreed between the Bank and us in writing. We also agree to keep the earnest money valid during the entire period of validity of tender.

- निविदा स्वीकार होने पर मैं/हम यहां संलग्न संविदा को उक्त शर्तों के निबंधनों एवं प्रावधानों को पूरा करने और उसका पालन करने के लिए या उसमें चूक करने पर संविदा की लिखित में स्वीकृति सहित उक्त शर्तों में वर्णित बयाना जमा राशि जब्त किये जाने और आपके उत्तराधिकारियों, समुनेदेशियों या नामितों को अदा करने के लिए सहमत हूँ/हैं।

Should this Tender be accepted, I/we hereby agree to abide by and fulfil all the terms and Conditions of the Tender and in default thereof, to forfeit and pay to you or your successors, or assignees or nominees such sums of money as are

stipulated in the conditions contained in the tender together with the written acceptance of the Contract.

3. मैं /हम यह बात समझते हैं कि आपके पास बिना कोई कारण बताए सभी या किसी निविदा को स्वीकार करने या अस्वीकार करने का अधिकार सुरक्षित है।

I/We understand that you reserve the right to accept or reject any or all the tender either in full or in part without assigning any reason therefor.

4. निविदा सीलबंद लिफाफे में प्रस्तुत की जाती है।
The Tender is submitted in sealed envelope.

वर्ष __ 20 के.....महीने के.....दिन को हस्ताक्षरित /Dated this_____day of_20__

मैसर्स के लिए और उनकी ओर से /For and on behalf of M/s

(सील सहित हस्ताक्षर) /(Signature with seal)

नाम /Name _____

पदनाम /Designation: _____

स्थान /Place _____

दिनांक /Date _____

उपर्युक्त हस्ताक्षरी की पॉवर ऑफ अटॉर्नी की प्रमाणित प्रति संलग्न की जानी चाहिए/Certified true copy of the Power of Attorney of the above signatory should be enclosed.

साक्षी /Witnesses

(1) नाम, पता और दिनांक सहित हस्ताक्षर/
Signature with name, address and date _____

(2) नाम, पता और दिनांक सहित हस्ताक्षर /
Signature with Name, address and date _____

खंड II/ Section II
करार की शर्तें / Articles Of Agreement

यह करार एक ओर भारतीय रिज़र्व बैंक (जिसे इसके बाद "बैंक" कहा गया है) और दूसरी ओर (जिसे इसके बाद संविदाकार कहा गया है) के बीच _____ को किया गया।

ARTICLES OF AGREEMENT made the _____ day of _____ between the Reserve Bank of India, (hereinafter called "The Bank") on the one part and (hereinafter called "the Contractor") on the other part.

जबकि नियोक्ता "बैंक के कार्यालय भवन एवं आवासीय परिसर का विद्युत सुरक्षा ऑडिट" का कार्य करवाने के लिए इच्छुक है तथा किए जाने वाले कार्य को दर्शाने और कार्य का वर्णन करने वाले विनिर्देशनों और मात्राओं की अनुसूची को तैयार किया है जिस पर दोनों पार्टियों ने या उनकी ओर से हस्ताक्षर किए गए हैं।

WHEREAS the Employer is desirous of **"Electrical Safety Audit of Bank's Office Building and Residential Premises, Reserve Bank of India, Hyderabad"** and has caused specifications and Schedule of Quantities describing the works to be done which have been signed by or on behalf of the parties hereto

और जबकि कार्य का वर्णन करने वाले विनिर्देशनों और मात्राओं की अनुसूची पर इसके पक्षकारों द्वारा अथवा उनकी ओर से हस्ताक्षर किए गए हैं।

AND WHEREAS the said specifications, the Schedule of Quantities and drawings have been signed by or on behalf of the parties hereto.

और जबकि संविदाकार शर्तों के अधीन आगे यहाँ नियत शर्तों और विशेष शर्तों में निर्धारित शर्तों और काम की मात्रा की अनुसूची और संविदा की शर्तों (जिन्हें इसके बाद सामूहिक रूप से "तथाकथित शर्तें" कहा जाएगा) के अनुसार काम को उक्त ड्राइंग और/या उक्त विनिर्देशन में वर्णित है और काम की मात्रा की अनुसूची में शामिल है, पर उसमें निर्धारित संबंधित दर पर गणना की गई कुल राशि पर या ऐसी अन्य देय राशि पर (इसके बाद इसे "तथाकथित संविदा राशि" कहा जाएगा कार्य करने के लिए सहमत है।

AND WHEREAS the Contractor has agreed to execute upon the subject to the conditions set forth herein and to the conditions set forth in the Special Conditions and in the Schedule of Quantities and Conditions of Contract (all of which are collectively hereinafter referred to as "the said Conditions") the works shown upon the said drawings and/or described in the said specification and included in the Schedule of Quantities at the respective rates therein set forth amounting to the sum as therein arrived at or such other sum as shall become payable thereunder(hereinafter referred to as 'the said Contract Amount')

एतद्वारा अब निम्नानुसार सहमति हुई है:-

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. संविदाकार तथाकथित शर्तों में उल्लिखित समय और नियत तरीके से तथाकथित संविदा राशि के भुगतान करने के मद्देनज़र ,तथाकथित शर्तों के अधीन विनिर्देशनों के अनुसार नियत ड्राइंग और काम की मात्राओं की अनुसूची में दर्शाया गया काम पूरा करेगा।
In consideration of said Contract Amount to be paid at the times and in the manner set forth in the said conditions, the Contractor shall upon and subject to the said Conditions execute and complete the work shown upon the said Drawings and described in the said Drawings and described in the said Specifications and the Schedule of Quantities.
2. बैंक संविदाकार को कथित संविदा राशि अथवा समय-समय पर देय होनेवाली अन्य राशि तथाकथित शर्तों में विनिर्दिष्ट तरीके से अदा करेगा।
The Bank shall pay the Contractor the said Contract Amount, or such other sum as shall become payable, at the times and in the manner specified in the said conditions.
3. तथाकथित शर्तों और साथ में दी गई परिशिष्ट इसके साथ पढ़ी जाएंगी और इस करार का हिस्सा मानी जाएंगी और संबंधित पक्ष इस करार की तथाकथित शर्तों के अधीन रहेंगे और अपनी ओर से क्रमशः तथाकथित शर्तों के अपने-अपने कर्तव्य का पालन करेंगे।
The said Conditions and Appendix thereto shall be read and construed as forming part of this agreement and the parties hereto shall respectively abide by, submit themselves to the said Conditions and perform the agreements on their part respectively in the said Conditions contained.
4. इसमें उल्लिखित प्लान ,करार एवं दस्तावेज इस संविदा के आधारभूत घटक होंगे।
The plans, agreement and documents mentioned herein shall form the basis of this Contract.
5. यह संविदा न तो स्थायी एकमुश्त संविदा है और न ही खंडित कार्य संविदा। अपितु यह बैंक की कार्यालय बिल्डिंग, भारतीय रिज़र्व बैंक, हैदराबाद बैंक की विद्युत सुरक्षा ऑडिट के संपूर्ण कार्य के लिए अनुसूची में निहित दरों पर ₹_____/ -के लिए संविदा है जिसका भुगतान वास्तविक मात्राओं और संभाव्य मात्रा अथवा तथाकथित शर्तों के अनुसार किय जाना है ।
This Contract is neither a fixed Lump sum Contract nor a Piece Work Contract but is a Contract to carry out the work in respect of the entire plan, audit, discuss and submit the reports of **“Electrical Safety Audit of Bank's Office Building and Residential Premises, Reserve Bank of India, Hyderabad”** for ₹_____/ - to be paid for according to actual measured quantities at the rates contained in the Schedule of Rates and Probable Quantities or as provided in the said conditions.

6. नियोक्ता के पास इस संविदा पर प्रतिकूल प्रभाव डाले बिना काम की किसी भी मद की ड्राइंग और काम की प्रकृति बदलने, कोई मद जोड़ने या किए गए काम की मद को निकालने का अधिकार सुरक्षित होगा।
The Bank reserves to itself the right of altering the Drawings and nature of the work by adding to or omitting any items of work or having portions of the same carried out without prejudice to this contract.
7. समय इस संविदा का महत्वपूर्ण कारक है और संविदाकार एतद्वारा सहमत है कि समय विस्तार का प्रावधान होते हुए भी वह कार्य आदेश जारी करने की दिनांक से दसवें दिन से तथाकथित शर्तों में उल्लिखित किए गए अनुसार जो भी बाद में हो, काम शुरू कर देगा और उसके बाद **कार्य आदेश की तारीख के 10 वें दिन से 4 सप्ताह की अवधि के भीतर** पूरा काम करेगा। प्रति सप्ताह अनुबंध राशि के %0.25 की दर से परिसमाप्त क्षति, अनुबंध राशि के अधिकतम %10 के अधीन, ठेकेदार के कारण होने वाली देरी के विरुद्ध लगाया जाएगा।
Time shall be considered as an essential part of this Contract and the contractor hereby agrees to commence the work from tenth day of the date of issue of work order as provided for in the said Conditions and to complete the entire work **within a period of 4 weeks from the 10th day of date of work order** subject nevertheless to the extension of time granted by the Bank. Liquidated damage at the rate of 0.25% of the contract amount per week subject to a maximum of 10% of the contract amount shall be levied against the delay attributable to the contractor.
8. इस संविदा के अंतर्गत नियोक्ता द्वारा सभी भुगतान केवल हैदराबाद में किए जाएंगे।
All payments by the Bank under this Contract will be made only at Hyderabad.
9. इस करार के तहत या इससे जुड़े किसी भी कारण से उत्पन्न विवाद हैदराबाद में उत्पन्न विवाद समझा जाएगा और उसके निपटान का क्षेत्राधिकार हैदराबाद में ही स्थित न्यायालयों का निर्धारित क्षेत्राधिकार होगा। All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen at Hyderabad and only Courts in Hyderabad shall have jurisdiction to determine the same.

ठेकेदार/एजेंसी "कार्यस्थल पर महिलाओं का यौन उत्पीड़न (रोकथाम, निषेध और निवारण) अधिनियम, 2013" के प्रावधानों के पूर्ण अनुपालन के लिए पूरी तरह जिम्मेदार होगी। बैंक परिसर में यदि एजेंसी के किसी कर्मचारी के विरुद्ध यौन उत्पीड़न की शिकायत प्राप्त होती है तो एजेंसी द्वारा स्थापित आंतरिक शिकायत समिति के समक्ष शिकायत दर्ज की जाएगी तथा शिकायत के संबंध में एजेंसी उक्त अधिनियम के तहत योग्य कार्रवाई करना सुनिश्चित करेगी। ठेकेदार के किसी भी पीड़ित कर्मचारी द्वारा बैंक के किसी भी कर्मचारी के खिलाफ यौन उत्पीड़न की किसी भी शिकायत पर बैंक द्वारा गठित क्षेत्रीय शिकायत समिति द्वारा संज्ञान लिया जाएगा।

The Contractor / Agency shall be solely responsible for full compliance with the provisions of "the Sexual Harassment of women at work place (Prevention, Prohibition and Redressal) Act, 2013", In case of any complaint of sexual harassment against its

employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the Contractor / Agency and the Contractor / Agency shall ensure appropriate action under the said Act in respect to the complaint. Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank.

10. यदि घटना में संविदाकार का कोई कर्मचारी शामिल होता है तो उस स्थिति प्रदान की जाने किसी भी मौद्रिक प्रतिपूर्ति के लिए संविदाकार उत्तरदायित्व होगा, उदाहरण के लिए बैंक के किसी कर्मचारी को दी जाने वाली मौद्रिक राहत यदि संविदाकार के कर्मचारी द्वारा यौन हिंसा सिद्ध हो जाती है। कार्यस्थल पर यौन उत्पीड़न की रोकथाम और अन्य संबंधित मुद्दों पर अपने कर्मचारियों को शिक्षित करने की जिम्मेदारी संविदाकार की होगी। संविदा में विनिर्दिष्ट किए गए अनुसार कार्य की आवश्यक गति को बनाए रखने और कारीगरी की गुणवत्ता को सुनिश्चित करने के लिए पर्याप्त संख्या में श्रमिकों को काम पर रखेगा। संविदाकार कार्य के संबंध में अठारह वर्ष से कम के किसी व्यक्ति को काम पर नहीं रखेगा।

The contractor shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to Bank's employee, if sexual violence by the Employee of the contractor is proved. The contractor shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues. The Contractor shall employ its labour in sufficient numbers to maintain the required rate of progress and of quality to ensure workmanship of the degree specified in the Contract and to the satisfaction of the RBI. The Contractor shall not employ in connection with Works any person who has not completed eighteen years of age.

11. संविदाकार द्वारा काम पर लगाए गए सभी श्रमिक या कर्मचारी संविदाकार के कर्मचारी माने जाएंगे और ऐसे श्रमिकों / कर्मचारियों के संबंध में भारतीय रिज़र्व बैंक पर किसी भी प्रकार की प्रकृति की जिम्मेदारी नहीं होगी। संविदाकार उसके द्वारा काम पर लगाए गए श्रमिकों को सीधे ही मजदूरी का भुगतान करेगा जो कि न्यूनतम मजदूरी अधिनियम के रूप में उचित मजदूरी से कम नहीं होगी। उचित मजदूरी का अर्थ है वह मजदूरी जिसमें साप्ताहिक अवकाश के दिन के लिए मजदूरी और समय अथवा कार्य के भाग के लिए अन्य भत्ते शामिल होंगे। यह भत्ते आसपास दिए जा रहे ऐसे ही रोजगार के लिए प्रचलित बाजार दर के आधार पर दिए जाएंगे लेकिन ये भत्ते न्यूनतम मजदूरी अधिनियम के अंतर्गत निर्धारित मजदूरी से कम नहीं होंगे।

All the workers or employees deployed by the contractor shall consider the employees of contractor and RESERVE BANK OF INDIA shall not have any liability what so ever in nature in regard to such workers / employees. The Contractor shall pay to labour employed by him directly wages not less than fair wages as per Minimum Wages Act. Fair Wage means wages, which shall include wages for weekly day of rest and other allowances whether for time or piece work, after taking into consideration prevailing

market rates for similar employment in the neighborhood but shall not be less than the minimum rates of wages fixed under the payment of Minimum Wages Act.

संविदाकार उसके द्वारा या उसके उप-संविदाकार द्वारा काम पर लगाए गए श्रमिकों के संबंध में बोलीदाता श्रम विनियमन में उल्लिखित सभी मामलों के संबंध में अनुपालन करेगा। संविदाकार मजदूरी अधिनियम, 1936, न्यूनतम वेतन अधिनियम, 1948, नियोक्ता दायित्व अधिनियम, 1938, कर्मकार प्रतिकर अधिनियम, 1923, औद्योगिक विवाद अधिनियम, 1947, मातृत्व लाभ अधिनियम, 1970, कार्यस्थल पर महिलाओं का यौन उत्पीड़न(रोकथाम, निषेध और निवारण) अधिनियम, 2013, या उसमें किए गए किसी प्रकार के संशोधन या इससे संबंधित अन्य कानून और समय-समय पर बनाए गए नियमों का पालन करेगा। संविदाकार निम्न के संबंध में भारतीय रिज़र्व बैंक के पक्ष में बीमा करवाएगा और उसे लागू रखेगा

The Contractor shall in respect of labour employed by him or his sub-contractor comply with or cause to be complied with the Bidder Labour Regulation in regard to all matters provided therein. The contractor shall comply with the provisions of the payment of Wages Act, 1936, Minimum Wages Act, 1948, Employers Liability Act, 1938. Workmen's Compensation Act, 1923, Industrial Disputes Act, 1947, Maternity Benefit Act, 1970, Sexual Harassment of Women at workplace (Prevention, Prohibition and Redressal) Act, 2013, or any modification thereof or another law relating thereto and rules made there under from time to time. The Contractor shall indemnify and keep indemnified the RESERVE BANK OF INDIA against

- i) कार्य के निष्पादन से/दौरान होने वाली तीसरी पार्टी के नुकसान/ व्यक्ति या संपत्ति को हुए नुकसान से उत्पन्न दावा
Any claim arising out of third party loss / damage to life or property caused by / during execution of the work.
- ii) कार्य के निष्पादन के दौरान संविदाकार द्वारा काम पर लगाए गए कामगार के कारण हुए नुकसान/क्षति से उत्पन्न दावा
Any claim arising out of loss / damage to the workmen engaged by the contractor during execution of the work.
- iii) लागू पीएफ/श्रम कानूनों, ईएसआई, विनियमों आदि का अनुपालन न किए जाने के कारण उत्पन्न कोई दावा
Any claim due to non-compliance of applicable PF / Labour laws, ESI. regulations etc.

संविदाकार कार्य शुरू करने से पहले पहली पार्टी के रूप में भारतीय रिज़र्व बैंक के नाम पर सभी आवश्यक बीमा कवर अर्थात कामगार क्षतिपूर्ति पॉलिसी, सीएआर पॉलिसी, तीसरी पार्टी देयता, फायर और ट्रांजिट बीमा आदि अपनी लागत पर लेगा।

The contractor shall take Workmen Compensation Policy with Reserve Bank of India as the first name, at their cost, before commencement of the work.

ठेकेदार अनुबंध श्रम (विनियमन और उन्मूलन) अधिनियम, 1970 के प्रावधानों का पालन करेगा। अंतिम बिल जारी करने से पहले, ठेकेदार इस आशय का एक प्रमाण पत्र प्रस्तुत करेगा कि उसने कार्य को पूरा करने के लिए उसके

द्वारा काम पर लगाए गए सभी कामगारों को वास्तव में सभी देयों का भुगतान कर दिया है और इस भुगतान की दर न्यूनतम मजदूरी अधिनियम 1949 के अंतर्गत निर्धारित दर से कम नहीं है और संविदा पर लगाए गए श्रमिकों के लिए आवश्यक सुविधाएं उपलब्ध करवाने में सीएलआरए अधिनियम के प्रावधानों का अनुपालन किया है।

The Contractor shall comply with the provisions of Contract Labour (Regulation & Abolition) Act, 1970. Before release of final bill, the contractor shall submit a certificate to the effect that he has actually paid the entire dues to the labourers of all descriptions engaged by him, for completion of this work at the rate, which is not less than the one prescribed under the Minimum Wages Act, 1949 and has complied with the provisions of CLRA Act with regard to providing the essential amenities to the Contract Labour.

संविदाकार बैंक परिसर में काम पर लगाए गए अपने कर्मचारियों की पूरी और अद्यतन सूची उपलब्ध करवाएगा।

The Contractor shall provide a complete and updated list of its employees who are deployed within the Bank's premises.

12. संविदाकार इस करार के संबंध में अपने संविदात्मक दायित्वों को पूरा करने के दौरान संविदाकार को मिलने वाली कोई भी जानकारी, सामग्री तथा बैंक के बुनियादी ढांचा/सिस्टम/उपस्करों आदि के संबंध में मिलने वाली जानकारी का प्रत्यक्ष या अप्रत्यक्ष रूप से प्रकटीकरण किसी अन्य पक्षकार को नहीं करेगा तथा हमेशा इसे अतिगोपनीय बनाए रखेगा। लागू कानून का अनुपालन करने या संविदा के अधीन अपने दायित्वों को पूरा करने के लिए आवश्यक होने की स्थिति को छोड़कर संविदाकार इस संविदा के ब्यौरों को निजी दायरे में और गोपनीय रखेगा। बैंक की पूर्व लिखित अनुमति के बिना संविदाकार किसी व्यापारिक या तकनीकी पेपर में या अन्यत्र कार्य के विवरण को न तो प्रकाशित करेगा, न ही प्रकाशन की अनुमति देगा और न ही इसका प्रकटीकरण करेगा। किसी गोपनीय जानकारी के प्रकटीकरण के परिणामस्वरूप बैंक को हुई हानि के लिए संविदाकार बैंक को क्षतिपूर्ति करेगा। उपर्युक्त शर्तों का पालन न करना संविदाकार द्वारा संविदा भंग माना जाएगा और नियोक्ता हुई क्षति का दावा करने तथा कानूनी उपाय करने का हकदार होगा। इस करार के अधीन गोपनीय जानकारी का प्रकटीकरण न किए जाने के दायित्व को सुनिश्चित करने के लिए संविदाकार अपने कर्मचारियों के संबंध में सभी उचित कार्रवाई करेगा। प्रकटीकरण न करने और गोपनीयता के संबंध में संविदाकार का दायित्व इस करार के समाप्त होने या किसी भी कारण से समाप्त किए जाने तक बना रहेगा।

The Contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure / systems / equipment etc, which may come to the possession or knowledge of the Contractor during the course of discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The Contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The Contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Employer shall be entitled to claim damages and pursue legal remedies. The Contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this Agreement is fully satisfied. The Contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.

13. कि इस संविदा के विभिन्न भागों को संविदाकार द्वारा पढ़ और पूरी तरह से समझ लिया है।

That the several parts of this Contract have been read by the Contractor and fully understood by the Contractor.

If the contractor is a Partnership or an Individual

IN WITNESS WHEREOF The Bank and the Contractor have set their respective hands to these presents and two duplicate hereof the day and year first hereinabove written.

If the contractor is a Company

IN WITNESS WHEREOF The Bank has set its hand to these presents through its duly authorized official and the Contractor has caused its common seal to be affixed hereunto and the said two duplicate/has caused these presents and the said two duplicates hereof to be executed on its behalf, the day and year first hereinabove written.

Signature Clause

SIGNED AND DELIVERED by the Reserve Bank of India by the hand of

Shri (Name and designation)

.....

..... in the presence of

(1)

Address

(2)

Address

.....

.....

.....

Witnesses

SIGNED AND DELIVERED BY If the part is a partnership firm or any individual
M/s_____by should be signed by all or on behalf of all the
the hand of partners.

Shri.....

1).....

Address

.....

.....

.....

2)
.....
Address
.....
.....
.....

If the Contractor signs under its common Seal the signature clause should tally with their sealing clause in the Articles of Associations.

Witnesses

THE COMMON SEAL OF

Was hereunto affixed pursuant to the resolutions passed

The Contractor is signing by the hand of power of attorney whether a company or individual.

By its Board of Directors at the meeting held on

The Contractor is signing by the hand of power of attorney whether a company or individual.

.....
.....
.....

In the presence of

(1)

(2)

Directors who have signed these presents in taken thereof in the presence of

(1)
....

(2)
...

SIGNED AND DELIVERED BY the Contractor by the hand Of Shri and duly constituted attorney.

यदि संविदाकार एक साझेदारी फ़र्म या एक व्यक्ति हो		नियोक्ता और संविदाकार ने इस बारे में साक्ष्य स्वरूप अपने-अपने हस्ताक्षर किए और इसकी दो प्रतियाँ उक्त दिन और वर्ष को तैयार की गईं।
यदि संविदाकार एक कंपनी है तो		नियोक्ता और संविदाकार ने इस बारे में साक्ष्य स्वरूप अपने-अपने अधिकृत हस्ताक्षरकर्ताओं के माध्यम से निष्पादित किए और संविदाकार ने इसकी दोनों प्रतियों पर अपनी सामान्य मुहर लगाई इसकी दो प्रतियों पर उसकी ओर से इन्हें उक्त दिन और वर्ष को निष्पादित किया गया।
हस्ताक्षर खंड		
भारतीय रिज़र्व बैंक की ओर से हस्ताक्षरित एवं सुपुर्द श्री-----		
नाम एवं पदनाम		
इनकी उपस्थिति में हस्ताक्षर किए गए		
1. पता		
2. पता		
साक्षी		
_____ की ओर से हस्ताक्षरित एवं सुपुर्द श्री -----		
इनकी उपस्थिति में हस्ताक्षर किए गए 1. पता 2. पता		यदि पार्टी भागीदारी फर्म या वैयक्तिक फर्म हो तो सभी अथवा सभी भागीदारों की ओर से हस्ताक्षर किये जाने चाहिए।
		यदि निविदाकार उसके कॉमन मुहर के अंतर्गत हस्ताक्षर करता है तो हस्ताक्षर खंड संस्था के अन्तर्नियमों में दिए गए मुहर खंड से मेल खाने चाहिए।
साक्षी		
निम्नलिखित की उपस्थिति में दिनांक ----- को संपन्न निदेशक बोर्ड की बैठक में पारित संकल्प के अनुसरण में इस पर ----- की कॉमन मुहर लगाई गई है।		यदि संविदाकार चाहे कंपनी के रूप में या वैयक्तिक रूप में मुख्तारनामा के अंतर्गत हस्ताक्षर करता हो तो
		यदि संविदाकार चाहे कंपनी के रूप में या वैयक्तिक रूप में मुख्तारनामा के अंतर्गत हस्ताक्षर करता हो तो

निम्न की उपस्थिति में		
(1)		
(2)		
निदेशक ,जिन्होंने निम्नलिखित की मौजूदगी में इसके प्रमाणस्वरूप इन दस्तावेजों पर हस्ताक्षर किए हैं।		
(1)		
(2)		
विधिवत गठित अटॉर्नी एवं श्री द्वारा हस्ताक्षरित एवं सुपुद		

खंड 3 / Section III

आर्थिक शर्तें / Commercial Conditions

1. Part-I of the tender shall contain the Bank's tender document, tenderers covering letter, tenderers additional conditions, if any and be sealed in one cover, super scribing "**Part – I Electrical Safety Audit of Bank's Office Building and Residential Premises, Reserve Bank of India, Hyderabad**".

Part-II of tender shall contain no conditions but only tenderers priced bid (Bill of Quantity) and be sealed in a separate cover, super scribing "**Part-II Electrical Safety Audit of Bank's Office Building and Residential Colonies, Reserve Bank of India, Hyderabad**". Both these sealed covers shall further be sealed in another envelope addressed by name to The Regional Director, Reserve Bank of India, Estate Department, Hyderabad and the same shall be dropped in the Quotation Box placed at Estate Department not later than **14:00 hours on November 14, 2024**.

2. **Eligibility:**

The intending tenderer for conducting Electrical Safety Audit should be professionally qualified degree holder and experienced **Electrical Safety Auditor**.

The firm should have the experience of carrying out at least **two electrical safety audits** in Banks, Financial institutions, major hotels or multistoried office buildings or any other electrical installations with a minimum **connected load of 500 KW** in last 5 years. Proofs in respect of the above eligibility criteria and the experience of minimum connected load of 500kW should be submitted along with the tender for evaluation.

Intending tenderers shall remit an amount of **₹3,000/-** to the Bank Account of Reserve Bank of India Hyderabad on or before **14:00 hours on November 14, 2024**. The account details for NEFT transactions are as follows,

Beneficiary Name: Reserve Bank of India

IFSC: RBIS0NEFTHY (fifth digit is zero)

Account No: 8614038

The bidders are advised to send the proof of remittance with transaction number (scanned copy to estatehyderabad@rbi.org.in

3. Part-I of the tenders will be opened on **November 14, 2024 at 15:00 hours**.

4. Price bid (Part II) of only those tenderers who are found eligible after scrutiny of their Part I of the tenders will be opened on the same day or a subsequent working day which will be intimated to all the eligible tenderers.
5. Tenderers are advised to use only the forms supplied by the Bank and not to use any other forms. Incomplete tenders are liable for rejection. No terms and conditions or any other information/ enclosures shall be included in the tender.
6. The tenders shall be valid for acceptance by the Bank for a period of 90 days from the date of opening of tender and shall be extended by such period as may be mutually agreed to.
7. **Prices**: The price quoted for the work shall be firm till completion of the work and shall include all taxes, cost of transportation, accommodation, equipment, insurance etc., and persons deputed. The bidders are advised to go through the scope of work and the other tender conditions before quoting the prices.
8. This contract is a fixed lump sum contract in respect of the entire Electrical Safety Auditing and to be paid for according to, at the rates contained in the schedule of rates and as provided in the said conditions.
9. The employer reserve to itself the right of altering the items to be executed by adding to or omitting any items without prejudice to this contract. However, the Auditor shall not be entitled to any payment for the works done exceeding the tender quantities unless specifically approved in writing by the Bank's engineer.
10. **Completion Period**: The time for completion of the entire work is **four weeks from the tenth day of date of work order**. The site survey, data collection/measurements and draft report shall be completed in **three weeks** and the final report shall be submitted within one week thereafter.
11. **Terms of payment**
The following terms of payment shall be applicable for the work:
 - i) 70% of the quoted amount after completion of Electrical Safety Audit, detailed discussion with the auditee office (with the concerned officials of RBI Hyderabad) and submission of draft report to the Bank.
 - ii) Balance 30% of the quoted amount on submission of the final report to the Bank**All payments for the work will be made after statutory deductions.**

12. The contractor shall take and submit the Workmen Compensation Policy, with Reserve Bank of India Hyderabad as the first name, at their cost before commencement of the work.
13. All disputes arising out of or in way connected with this Agreement shall be deemed to have arisen at Hyderabad and only courts in Hyderabad shall have the jurisdiction to determine the same.
14. The Reserve Bank of India does not bind itself to accept the lowest or any tender and reserves to itself the right to accept or reject any or all the tenders, either in whole or in part, without assigning any reasons for doing so.
15. On receipt of intimation from the employer of the acceptance of his/ their tender, the successful tenderer shall be bound to sign the formal contract and within fourteen days thereof, the successful tenderer shall sign an agreement in accordance with the draft agreement and the schedule of conditions but the written acceptance by the Reserve Bank of India of a tender will constitute a binding contract between the RBI and the person so tendering, whether such formal Agreement is or is not subsequently executed. The cost of necessary stamp paper for execution of the agreement shall be borne by the successful tenderer.
16. If the Auditor being individual or a firm commits any act of insolvency or shall be adjudged an Insolvent or being an incorporated company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to supervision of the court and official Assignee or liquidator in such acts of solvency or winding up, as the case may be, shall be unable within seven days after notice of him requiring him to do so, to show to the reasonable satisfaction of the Bank's Engineer that he is able to carry out and fulfill the contract and to give security therefore, if so required by the Bank's Engineer. Or If the Bank's Engineer shall clarify in writing to the employer that the Auditor.
17. The Contractor shall comply with the provisions of Contract Labour (Regulation & Abolition) Act, 1970. Before release of final bill, the contractor shall submit a certificate to the effect that he has actually paid the entire dues to the labourers of all descriptions engaged by him, for completion of this work at the rate, which is not less than the one prescribed under the Minimum Wages Act, 1949 and has complied with the provisions of CLRA Act with regard to providing the essential amenities to the Contract Labour

Date:
Place:

Signature of the Agency
Name and Address

खंड 4 / Section IV

ग्राहकों की सूची / List of clients

(For whom similar scope has been completed in the last 5 years.)

Sr. No.	Details	Name of client (1)	Name of client (2)	Name of client (3)
1	Address, fax and telephone numbers			
2	Establishment name, location and address.			
3	Brief details of the work			
4	Date of award of contract			
5	Date of completion of work			
6	Whether the Establishment is with central air-conditioning system			

खंड 5 / Section V

नियम और शर्तें और कार्य का दायरा / Terms and Conditions and scope of work

Introduction

Reserve Bank of India, Hyderabad is desirous of undertaking Electrical Safety Audit of the Electrical/Electromechanical installations provided in the Office Building and Bank's various residential colonies at Hyderabad. The buildings receive power supply from the Electricity supply authorities. In addition, diesel generator sets of suitable capacities and UPS systems have been installed to meet critical applications during power outages.

Objective

- The objective of conducting Electrical safety is to review the condition of the existing electrical installation and to recommend measures for further strengthening the system in order to eliminate/reduce the electrical/fire hazards and to improve the safety of the personnel. The audit shall mainly focus on:
- Identifying the potential electrical/fire hazards
- Boosting employee morale by providing safe working environment.
- Smoothening the operation and maintenance of electrical installation.
- Avoiding loss of properties, human life and costly equipment.
- Ensuring compliance with relevant codes and practice, statutory rules and regulations.
- Establishing procedures and process of safe working in electrical installation.

A. Statutory Requirements:

Electrical Safety Audit (ESA) of the Building and Electrical Installations shall be carried out with reference to applicable Indian Standard, Indian Electricity Rules(IE) and other relevant codes of Practice to identify potential electrical hazards to prevent or minimize accidents. The Audit should be carried out using calibrated instruments and personal protective equipment during field visits for inspection and data collection. During the Audit, the audit team should ensure that in addition to other provisions of the IE rules as per IE Act, the provisions contained in para 29 of the IE act specifically listed as under are complied with:

Para 29:- Construction, installation, protection, operation and maintenance of electric supply lines and apparatus-

1[(1) All electric supply lines and apparatus shall be of sufficient ratings for power, insulation and estimated fault current and of sufficient mechanical strength, for the duty which they may be required to perform under the environmental conditions of installation, and shall be

constructed, installed, protected, worked and maintained in such a manner as to ensure safety of 2[human beings, animals and property].]

(2) Save as otherwise provided in these rules, the relevant code of practice of the 3[Bureau of Indian Standards] 4[including National Electrical Code] if any may be followed to carry out the purposes of this rule and in the event of any inconsistency, the provision of these rules shall prevail.

(3) The material and apparatus used shall conform to the relevant specifications of the 3[Bureau of Indian Standards] where such specifications have already been laid down.

1. Subs. by GSR 358, dt. 30.4.1987, w.e.f. 9.5.1987.

2. Subs. by GSR 45, dt. 1.1.1993, w.e.f. 23.1.1993.

3. Subs. by GR. 466, dt. 18.7.1991, w.e.f. 17.8.1991.

4. Ins. by GSR 358, dt. 30.4.1987, w.e.f. 5.9.1987.

Relevant Codes of Practices:

Some of the relevant codes of practice are enumerated below:

- a. Indian Electricity Rules, 1956 (as amended up to date)
- b. IS: 5216 (Part-I) Recommendations on Safety Procedures and practices in Electrical Work.
- c. IS: 5216 (Part-II) Recommendations on Safety Procedures and practices in Electrical Work.
- d. IS: 1646-1961 Code of Practice for fire safety (General) : Electrical works
- e. IS: 4770: 1968 – Specifications for Rubber gloves for Electrical Purpose
- f. IS: 2309 Protection of Buildings and Allied Structures against Lighting
- g. Gazette Notification dated 20th September 2010 issued by Central Electricity Authority regarding Regulations for measures relating to safety and Electric Supply.
- h. National Building Code, 2005 (as amended up to date)
- i. Any other local guidelines / bylaws as applicable.

B. Details of Electrical Installations in Bank's office building:

11kV Substation, Transformers(1MVA, 11kV/400V), Switchgears, ACBs, VCBs, Electrical Panels, APFC Panels, Distribution Boards, Distribution circuits, Electrical wiring consisting of power, lighting and fan circuits including earthing, Building and Equipment Earthing, Various types of motors, DG set(500kVA and 320kVA), UPS(2x120kVA and 1x20kVA), Central Air-conditioning Plant(405TR and 250TR), Room Air conditioners, Air Handling Units(16Nos.), Lifts(3nos. passenger lifts +1 bullion lift), Lightning Arresters, Kitchen Equipments, Water Pumps, security gadgets such as X-ray baggage scanners, Turnstiles, Electrical safety to Servers & Switches, PCs, printers and other IT equipment and any other equipment and gadgets connected to power supply prone to fire and electrical hazards.

Details of electrical installations in Residential Colonies:

Sr. No.	Name of colonies	Number of flats
1	Ameerpet Officers Quarters	139
2	Begumpet Staff Quarters	140
3	Musheerabad Staff Quarters	141
4	Yellareddyguda Staff Quarters	104
5	Red Hills Officers Quarters	13

Distribution Panels, Distribution pillar feeders/boxes, Pump house, Meter-rooms installation, Electrical wiring inside flats (minimum 10% of flats in each colony), Building and Equipment Earthing, Various types of motors, water pumps, DG set, Lifts and any other equipment and heavy load gadgets connected to power supply.

C. Scope of work

The scope of work for the electrical safety audit shall include but not limited to:

1. **Study of existing safety measures**, procedures and system for controlling electrical hazards being followed in the office with respect to statutory and regulatory requirements, electricity rules etc. and suggest further measures in case of any gap.
2. **Preparation of single line diagram (SLD) of Electrical Installation** from HT panel to Floor panels, covering transformers, main LT panel, capacitor panel, DG set, UPS Panel etc. The SLD should indicate the ratings of the equipment, feeders (wherever possible) etc.
3. **Preparation of earthing layout** encompassing all the accessible and working earth pits in the office premises. Each earth pit should be given a unique identification number and marked on building plan.
4. **Earth Resistance Testing**
 - The earth resistance testing shall be carried out to measure the earth resistance on all the earth pits and its compliance with respect to Indian Electricity Rules may be verified.
 - The continuity of earth strip/conductor from the earth pit the earth terminal of the respective electrical equipment shall be checked and verified.
5. **Identification of any unbalancing of loads**. The unbalancing/overloading, if any, in the electrical installation viz. transformers, LT panels, Emergency panel, Floor Distribution Panels, Distribution Boards etc. shall be identified with the help of measuring equipment.

6. **Identification of Hot Spots using thermal camera:** The hot spots, if any, in the electrical installation panels and distribution boards shall be identified with the help of thermal imaging/thermography.
7. **Checking Record of test reports** carried out by the OEMs or their authorized representatives for proper functioning of transformers, HT/LT switchgear and proper functioning of their protective relays, failsafe interlocking of Circuit breakers
8. **Checking of Elevators** for passenger and freight/bullion movement and passenger safety testing including testing of door safeties, alarms, overload protection and Automatic rescue devices, firemen control/switch, wiring in shaft and machine room etc. provided in the lift installations and gaps if any shall be identified and indicated in the audit report.
9. **Physical inspection of the sources of power supply** viz Transformers, substation equipment, DG set, UPS installations and associated power distribution electrical installations including power supply systems & wirings for server rooms, IT equipment etc shall be done with reference to applicable Indian standards, Indian Electricity Rules and other relevant codes of practice. Any leakage of oil in transformer, capacitor banks, diesel/water/oil in DG sets, leakage of oil/refrigerant in AC plant, leakage of water in lift shaft, leakage of water over any electrical equipment etc. to be checked.
10. Checking provisions and sufficiency of AC services comprising AC units/ PAC systems and ventilation systems in areas housing electrical/IT equipment in 24x7x365 operations namely UPS systems, battery rooms, server rooms etc. as per existing circulars and guidelines issued by the Bank. **Checking of the alternate operation** of the standby fans/AC units through timers or any OEM installed logic circuits etc. for proper operation.
11. Verification of circulars, Records of Preventive maintenance of electrical installation and equipment maintenance, practices & documentations and compliance thereof shall be done.
12. Identification of Electrical hazards such as loose wire hanging, cables not dressed properly, broken switches, plugs and sockets etc. shall be done.
13. Checking of the protection devices in upstream and downstream switchgears and their settings to ensure that the same are in the desired graded manner as designed as per the requirements of existing standards including setting/adequacy of ELCB and their ratings for earth leakage protection.
14. Checking of the Lightning protection system of the building and ensuring that lightning arrestors are connected to two isolated earth pits. These pits should not be connected to electrical system earth.
15. Checking of Illumination level in various working area as per standard and identifying gaps/shortfalls if any as per process/area requirement.

16. Checking of the provision of electrical shock treatment chart in Hindi and local language near electrical equipment and substation. Checking the record of the training provided to the electrical staff on electrical safety, shock treatment and to handle emergencies and artificial respiration.
17. Checking the log of electrical accidents maintained.
18. Checking of the provision of Danger sign Boards indicating the voltage at a prominent location of electrical installation.
19. Checking of the cable terminations at various panel and distribution boards to avoid phase and earth fault.
20. Checking of the provision of protective guards and belt covers for all the rotating electrical equipment.
21. Checking the provision of firefighting equipment and fire alarm system detectors near all the electrical installations. It is to be ensured that Fire buckets filled with free-flowing sand and DCP/CO₂ fire extinguishers are provided near electrical substation and electrical panel locations.
22. Verifying that all the workmen engaged on electrical installation work has been provided Personal Protective Equipment (PPE) i.e. insulated gloves, safety shoes and insulated tools etc. and the same are being used. This equipment should be periodically checked for their proper functioning.
23. Verifying provision of First Aid boxes and their periodic replacement of expired medicines.
24. To check the provision of insulated mats of ISI mark in front of all the electrical panels.
25. To check the provision and use of proper height, strong and properly insulated ladders for the maintenance work.
26. To check the provision of proper ventilation of substation, transformer rooms, electrical panel rooms and battery rooms etc.
27. In addition to above, checking for any shortfalls in the existing electrical systems which impact on human and fire safety

D: Equipment/measuring instruments

All the equipment/instruments required for carrying out the Electrical Safety Audit will have to be arranged by the firm without any extra payment to the Bank. The firm should have the following minimum equipment/instruments for Electrical Safety Audit:

- Three-phase Power analyzer
- Thermography camera
- Earth tester
- Megger
- Any other equipment/instrument

Please note that the Bank will not provide any kind of assistance in the form of men/material and the firm will have to make their own arrangement for all assistance.

E. Work at site

The firm may visit the premises and ascertain site conditions. The work has to be carried out in a working office building without causing inconvenience to the normal working of the Bank. No power shut down will be provided during office hours. Power shut down required for the work will be given on holidays and after office hours at the discretion of the Bank. No extra claims will be admissible later on these grounds.

The firm should deploy only qualified and experienced Engineers/Technician having requisite licenses to carry out such works. Utmost care shall be exercised by the firm in carrying out the work to ensure that no damage is caused to persons and properties. The Bank will not be liable for any injury or damage to persons and any such happening will be entirely the responsibility of the firm. The persons carrying out the Electrical safety audit shall also use all the required Personnel protective equipment for their own protection.

F: Submission of Report

After completion of the audit, post-audit review meeting/detailed discussion shall be held with the Bank's officials/engineers detailing about their observations. The audit report shall include the status of the entire electrical installation observed by the audit team during the safety audit. The report shall also include the recommendations of the audit team for improvement in the electrical installations.

Date:

Place:

Seal & Signature of Agency



**भारतीय रिज़र्व बैंक/ Reserve Bank of India
संपदा विभाग/ Estate Department
हैदराबाद/ Hyderabad**

Part-II

**भारतीय रिज़र्व बैंक, हैदराबाद के कार्यालय भवन एवं आवासीय परिसर का विद्युत
सुरक्षा ऑडिट कराने हेतु निविदा**

**Tender for Conducting Electrical Safety Audit of Bank's Office
Building and Residential Premises at Reserve Bank of India,
Hyderabad**

Name of the Tenderer: _____

Address: _____

Date of Notice for Inviting Tender	: October 15, 2024
Date and Time of Pre-Bid Meeting	: November 05, 2024 at 11:00hrs
Date of closing of tender for submission	: November 14, 2024 up to 14:00 hrs
Date & time of opening of Part I	: November 14, 2024 at 15:00 hrs
Date of opening of Part-II	: Shall be decided on scrutiny of Part I and shall be intimated to the eligible bidders

**Reserve Bank of India
Estate Department
Hyderabad**

मात्रा का बिल / Bill of Quantity

Name of Work: Tender for Conducting Electrical Safety Audit of Bank's Office Building and Residential Premises at Reserve Bank of India, Hyderabad

Sr No	Description	Qty	Rate excluding GST (Rs.)	GST as applicable (Rs.)	Total Rate = (4)+(5) (Rs.)
(1)	(2)	(3)	(4)	(5)	(6)
1	Rate for conducting Electrical Safety Audit and Submitting Electrical Safety Audit Reports (3 copies) as per the scope specified in the tender. (Rates quoted inclusive of all taxes, cost of transportation, accommodation, equipment, insurance etc., and persons deputed).	L.S.			

Total Amount in Words:.....

Date:

Seal and Signature of the Agency

Place: